

CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH: NEW DELHI

RA NO. 52/91

DATE OF DECISION: 30.5.1991

IN OA NO. 847/89

SHRI GOPI CHAND

APPLICANT

VERSUS

UNION OF INDIA

RESPONDENT

CORAM:

THE HON'BLE MR. JUSTICE AMITAV BANERJI, CHAIRMAN

THE HON'BLE MR. I.K. RASGOTRA, MEMBER (A)

FOR THE APPLICANT

SHRI T.C. AGGARWAL, COUNSEL

This Review Application has been filed seeking review of the judgement dated 21.2.1991 in OA No. 847/89. We have considered the submissions made in the RA and gone through the records carefully. We do not find any error apparent on the face of the record to provide sufficient justification for undertaking review of the judgement nor are we persuaded to enter into arguments in a matter which has been finally settled. The grounds given in the RA are beyond the scope of the Order XLVII, Rule (1) of the Code of Civil Procedure. Accordingly the RA is rejected.

I.K. Rasgotra
(I.K. Rasgotra)
Member (A) 30/5/91

Amitav Banerji
(Amitav Banerji)
Chairman